

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Contempt Case(AT) No. 14 of 2019**

In

Company Appeal(AT)(Ins.) No. 170 of 2019

IN THE MATTER OF:

Sojitz India Pvt. Ltd. & Anr.

...Applicants

Vs

Riwan Ahmad & Anr.

....Respondents

Present:

For Applicants: Mr. Arun Kathpalia, Sr. Advocate along with Mr. Vasnth Rajasekaran, Mr. Saket Shukla and Maryam Naaz Quadri, Advocates

For Respondents: Mr. Amit Chadha, Sr. Advocate along with Mr. A. Muraleedharan, Mr. Abhishek Vikram and Ms. Srishiti Govil, Advocates

With

**Company Appeal(AT)(Insolvency) No. 170 of 2019 &
I.A. No. 1854 of 2019**

IN THE MATTER OF:

Riwan Ahmad & Anr.

...Appellants

Vs

Sojitz India Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Amit Chadha, Sr. Advocate along with Mr. A. Muraleedharan, Mr. Abhishek Vikram and Ms. Srishiti Govil, Advocates

For Respondents: Mr. Arun Kathpalia, Sr. Advocate along with Mr. Vasnth Rajasekaran, Mr. Saket Shukla and Maryam Naaz Quadri, Advocates

ORDER

25.02.2020 Heard Mr. Arun Kathpalia, Sr. Advocate and Mr. Amit Chadha, Sr. Advocate for the parties. We had listed these matters for framing of charge. However, we are adjourning the matters as for want of time, the charge could not be prepared. Learned Counsel for both the sides also state that there are further efforts to clear the dues.

List both the matters at same stage as to-day on **27th March, 2020**. Respondents in Contempt Case to remain present on that date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Md